## **JABALPUR**

Review Application No.16/2004 in OA.700/2002 Jabalpur, dated this the  $\nu_{nq}$  Day of March, 2004.

Applicant/Applicant

## versus

## Union of India through

- The General Manager, West Central Railway, Near Rly.Station, Indira Maret, Jabalpur.
- The Divisional Railway Manager, West Central Railway, Jabalpur (M.P.)
- The Divisional Railway Manager, Central Railway, Bhusawal(Maharashtra) Respondent/Respondent

## Order (in circulation) By Mr. G. Shanthappa.

This RA has been filed by the applicant seeking review of the order passed by this Tribunal in OA.700/2002 dated 4.2.2004. This Tribunal has passed a considered and reasoned order after considering the facts of either side and hence we do not find any grounds to review the orders passed by this Tribunal.

2. However, in the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC, it is not permissible for an erroneous

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decision to be reheard and corrected. A review petition, it must be remembered, has a limited purpose and cannot be allowed to be an appeal in disguise (See-Parison Devi Vs. Sumitri Devi and others, JT 1997 (8) SC 480).

3. In view of the above, we do not find any merit in this RA and is accordingly rejected at the circulation stage itself.

(G. SHANTHAPPA)
MEMBER(J)

M.P. SINGH) VICE CHAIRMAN

प्रकांकन में भी/न्या जिल्ला कर्मा, दि जा क्या हुए । (1) र जिल्ला कर्मा कराम करमा कर्मा करम कर्मा कर्

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